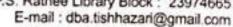
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Dated: 15 April, 2020



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI - 110054

President SANJEEV NASIAR 9899047270

Sr. Vice President ANIL KUMAR TOMAR 9811364958

Vice President NIKHIL BHARDWAJ 9871302406

Hony. Secretary DIVYA DARSHAN SHARMA 9958275552

Addl. Secretary JONI KUMAR SHARMA 9015970994

Joint Secretary SHITEZ SHARMA 9811912364

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VIKRANT DHAMA 9555063538

Lady Member Executive **NEELAM SINGH** 9990121621

Ex. Officio Member N. C. GUPTA 9810918297

JAIVEER SINGH CHAUHAN 9810187005

To

Hon'ble Chief Minister, Govt. of NCT of Delhi, Delhi.

The Commissioner of Police, Delhi Police Headquarters, I.T.O, New Delhi.

SUB. : REQUEST TO PERMIT ADVOCATES TO COMMUTE FROM THEIR RESIDENCE TO OFFICE, WHILE STRICTLY FOLLOWING PRESCRIBED NORMS OF SOCIAL DISTANCING.

REF.: Notification no. 40-3/2020-DM-I(A), dated 15th April 2020 issued by the Ministry of Home Affairs, Govt. of India, permitting the self-employed persons to carry on their activities.

Sir.

On the above subject, the reference of your good self is invited to the Notification no. 40-3/2020-DM-I(A), dated 15th April 2020 pertaining to relaxed guidelines issued by the Ministry of Home Affairs, Govt. of India, for containment of spread of Covid-19 epidemic in the country.

In the said notification, it has been specifically mentioned that to mitigate hardship to the general public, select additional activities will be allowed w.e.f. 20th April, 2020. It is further mentioned in the said notification dated 15th April 2020, that these additional activities will be operationalized by States/UTs/District Administrations based on compliance to the existing measures of Social Distances.

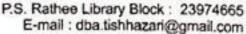
In para 14 (xi) of the said Notification/Revised Guidelines, specific and categorical provision has been made, allowing the "Self Employed Persons" such as electricians, IT repairs, plumbers, motor mechanics, carpenters, to carry on their activities. This list clearly is only illustrative and not exhaustive.

The intention of the notification and relaxations, is permit all the selfemployed persons to resume activities, provided the norms of Social Distancing are strictly followed.

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JAIVEER SINGH CHAUHAN 9810187005 Delhi Bar Association is of clear view that the office activities of Advocates limited to their office/chambers can be carried on and continued, while strictly following the prescribed norms of Social Distancing. As such, the office/Chamber activities of Advocates are covered under the relaxed guidelines and the same ought to be permitted, while observing social distancing norms.

I, therefore, request your good self to kindly issue necessary and appropriate instructions to the Police force and other concerned Authorities under your command, to permit Advocates to commute from their residences to offices/chambers on verification of their I-cards.

Kindly issue the necessary instructions, as requested above, at the earliest.

Thanking you,

Yours faithfully,

SANJEEV NASIAR, Advocate President, Delhi Bar Association